

The motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

17.20 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of new article for Article 263)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

17.21 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new Part XIA)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

17.21 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new article 16A)

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

17.22 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Preamble, etc.)

[English]

SHRI RAMNAIK (Bombay North): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI RAM NAIK: I introduce the Bill.

The motion was adopted

17.22 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Insertion of new Articles 23A, 23B and 23C)

[*Translation*]

SHRI YAMUNA PRASAD SHASTRI (Rewa): I beg to move for leave to introduce a bill further to amend the Constitution of India.

[*English*]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

[*Translation*]

SHRI YAMUNA PRASAD SHASTRI: I introduce the Bill.

17.23 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Articles 84 and 173)

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SHRI MULLAPPALLY RAMACHANDRAN: I introduce the Bill.

17.23 1/2 hrs.

NEWSPAPERS (PRICE AND PAGE) BILL*

[*English*]

SHRI V.N. GADGIL (Pune): I beg to move for leave to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the regulation of the prices charged for newspapers in relation to their pages and of matters connected therewith for the purpose of preventing unfair competition among newspapers so that newspapers may have fuller opportunities of freedom of expression."

The motion was adopted

SHRI V.N. GADGIL: I introduce the Bill.

17.24 hrs.

HIGH COURT AT BOMBAY (ESTABLISHMENT OF A PERMANENT BENCH AT PUNE) BILL*

[*English*]

SHRI V.N. GADGIL (Pune): I beg to move for leave to introduce a Bill to provide